

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 14 JUL 1993

APPLICATION NO (s) 533 / 93
W.P. NO (s) _____

Applicant (s)

Respondent (s)

T. Puttegouda vs UOI & other

To

1. T. Puttegouda, Inspector of Works Grade-II
Office of the Executive Engineer
Constructors, Chitradurga.
2. The Union of India by its Secretary,
Ministry of Railways, Rail Bhawan,
New Delhi.
3. The General Manager, Southern Railway
Park Town, Madras.
4. The Chief Engineer Construction
Southern Railway, Bangalore-46.
5. The Dy Chief Engineer (Goz Conversion)
Southern Railway, Visakhapatnam.

DISI

6. Sri. M. S. Arcendaran, Advocate, 27
Chennakeshava Complex, Gandhi Nagar
Bangalore-9.
7. Sri. A. N. Venkopal, Advocate, 8/4,
R. V. Road, 1st Floor, opp. Bangalore
Hospital, Bangalore.

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/STAY/
INTERIM ORDER passed by this Tribunal in the above said
application (s) on 30.6.93.

O/c

M. Alles S
for DEPUTY REGISTRAR
(JUDICIAL) 14/7/93

Issued

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
BANGALORE

DATED THIS THE THIRTIETH DAY OF JUNE, 1993

Presents: Hon'ble Shri Justice P.K. Shyamsunder, Vice Chairman
Hon'ble Shri V. Ramakrishnan, Member (A)

APPLICATION NO.533/1993

Shri T. Puttegowda
Major, now working as
Inspector of Works Grade-III
Office of the Executive Engineer
Constructions, Chitradurga

..... Applicant

(Shri M.S. Anandaramu, Advocate)

Vs.

1. The Union of India
represented by its Secretary
Ministry of Railways, Rail Bhavan
New Delhi.
2. The General Manager
Southern Railway, Park Town
Madras.
3. The Chief Engineer, Construction
Southern Railway, Bangalore-46.
4. The Deputy Chief Engineer (GAZ
Conversion) Southern Railway
Arsikere, Hassan District.
5. Shri N. Ramachandra, Major
working as Worksmate, Office of
the Executive Engineer
Construction, Southern Railway
Mysore.
6. Shri K. Thomas, Major working as
Worksmate, Office of the Executive
Engineer, Construction,
Southern Railway, Bangalore Division
Bangalore.

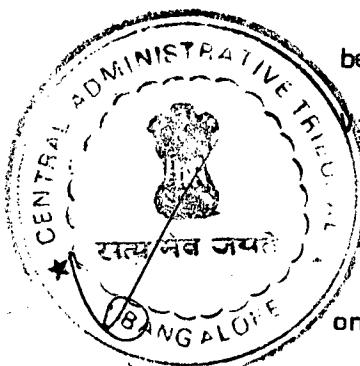
..... Respondents.

(Shri A.N. Venugopal for R-1 to 4)

This application having come up for hearing
before the Tribunal today, Hon'ble Shri Justice P.K. Shyamsunder,
Vice Chairman, made the following:

O R D E R

The two reliefs sought for by the applicant are:
one seeking for quashing the impugned order at Annexure-H, the other



regularisation of the applicant's service in a particular cadre. Relief No.1 has been granted by the department by passing an order dated 29.6.1993, copy produced today by the learned/counsel for the Railways. We see from the said order that the reversion order issued therein under Annexure-H has since been revoked and cancelled. We direct the order dated 29.6.1993 be kept on record since we have taken note of the same. We hold that relief no.1 referred to above has since become infructuous. With regard to relief no.2, it is seen that the applicant has filed a separate application No.594/1991 which it appears was dismissed for non-prosecution and for reviving of the same an application has been filed which is pending consideration. Relief No.2, being thus the subject matter of another application, it is just and proper not to deal with it in this case. With the withdrawal of the impugned order at Annexure-H nothing more requires to be done in this application. We, however, make it clear that relief no.2 will be considered while dealing with the pending matter in application no.594/1991, along with the application for restoration.

Sd-

(V. RAMAKRISHNAN)
MEMBER(A)

Sd-

(P.K. SHYAMSUNDER)
VICE CHAIRMAN

TRUE COPY

Mr. Alice S
SECTION OFFICER
CENTRAL ADMINISTRATIVE DEPT.
ADDITIONAL DEPT.
BANGALORE

14/7/93

